

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1762 OF 2019 IN
DFR NO. 2304 OF 2019

Dated : 25th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GVK Power (Goindwal Sahib) Limited ... Appellant(s)
Versus

Punjab State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Vishrov Mukherjee
Ms. Catherine Ayallore

Counsel for the Respondent(s) : -----

ORDER

[IA No, 1762 of 2019 – For Urgent Listing]

We have heard learned counsel for the applicant/appellant.

For the reasons stated in the application, list the matter on **30.09.2019**.

The application is disposed of.

Meanwhile, appellant is permitted to serve notice on IA and also on the appeal.

(S.D. Dubey)
Technical Member

vt/pk

(Justice Manjula Chellur)
Chairperson